

[Shri M. C. Shah]

out of the Consolidated Fund of the State of Andhra for the service of a part of the financial year 1955-56, be taken into consideration."

Mr. Deputy-Speaker: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Andhra for the service of a part of the financial year 1955-56, be taken into consideration."

The motion was adopted.

Clauses 1 to 3, the Schedule, the Title and the Enacting Formula were added to the Bill.

Shri M. C. Shah: I beg to move:
"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

*DEMAND FOR SUPPLEMENTARY GRANTS, 1954-55—RAILWAYS

Mr. Deputy-Speaker: The question is:

"That the respective supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of the following Demands entered in the second column thereof:

Demands Nos. 4, 5, 6, 7, 8, 13, 15 and 18."

The motion was adopted.

[The motions for Demands for Supplementary Grants which were adopted by the Lok Sabha are reproduced below.—Ed. of p.p.]

DEMAND No. 4—ORDINARY WORKING EXPENSES ADMINISTRATION

"That a supplementary sum not exceeding Rs. 1,27,14,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Ordinary Working Expenses—Administration'."

DEMAND No. 5—ORDINARY WORKING EXPENSES—REPAIRS AND MAINTENANCE

"That a supplementary sum not exceeding Rs. 4,07,83,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Ordinary Working Expenses—Repairs and Maintenance'."

DEMAND No. 6—ORDINARY WORKING EXPENSES—OPERATING STAFF

"That a supplementary sum not exceeding Rs. 1,17,72,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Ordinary Working Expenses—Operating Staff'."

DEMAND No. 7—ORDINARY WORKING EXPENSES—OPERATION (Fuel)

"That a supplementary sum not exceeding Rs. 1,74,80,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Ordinary Working Expenses—Operation (Fuel)'."

DEMAND No. 8—ORDINARY WORKING EXPENSES—OPERATION OTHER THAN STAFF AND FUEL

"That a supplementary sum not exceeding Rs. 74,08,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of Ordinary Working Expenses—Operation other than Staff and Fuel."

DEMAND No. 13—APPROPRIATION TO
DEVELOPMENT FUND

"That a supplementary sum not exceeding Rs. 1,43,06,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Appropriation to Development Fund'."

DEMAND No. 15—CONSTRUCTION OF
NEW LINES

"That a supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Construction of New Lines'."

DEMAND No. 18—OPEN LINE WORKS—
DEVELOPMENT FUND

"That a supplementary sum not exceeding Rs. 1,55,96,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Open Line Works—Development Fund'."

APPROPRIATION (RAILWAYS)
No. 2 BILL

The Deputy Minister of Railways and Transport (Shri Alagesan): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1954-55 for the purposes of Railways.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1954-55 for the purposes of Railways".

The motion was adopted.

Shri Alagesan: I introduce* the Bill and beg to move*:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1954-55 for the purposes of Railways, be taken into consideration".

Mr. Deputy-Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1954-55 for the purposes of Railways, be taken into consideration".

*The motion was adopted,
Clauses 1 to 3, the Schedule, the Title and the Enacting Formula, were added to the Bill.*

Shri Alagesan: I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

RAILWAY STORES (UNLAWFUL
POSSESSION) BILL

Mr. Deputy-Speaker: We now take up the further consideration of the motion moved by Shri Alagesan in respect of the Railway Stores (Unlawful Possession) Bill.

Pandit Thakur Das Bhargava (Gurgaon): I sent in an amendment proposing reference of the Bill to a Select Committee.

Mr. Deputy-Speaker: Has it been placed before the House?

Pandit Thakur Das Bhargava: I move it now.

I beg to move:

"That the Bill be referred to a Select Committee consisting of Shri Ganesh Sadashiv Altekar, Shri K. Ananda Nambiar, Sardar Hukum

*Introduced and moved with the recommendation of the President.